

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
West Block No. 2, R.K. Puram, New Delhi – 110 066.**

Date of Hearing/Order: 16.10.2017

Appeal No. C/53676/2015-DB

(Arising out of Order-in-Appeal No. CC(A)/Cus/D-I/Import/1151/2015 dated 6.8.2015 passed by Commissioner of Customs (Appeals), New Delhi)

CC, New Delhi

Appellant

Vs.

M/s Conjoinix Total Solution

Respondent

Appearance

Shri Govind Dixit, D.R.

- for the appellant

None

- for the respondent

**CORAM: Hon'ble Mr. Justice (Dr.) Satish Chandra, President
Hon'ble Mr. B. Ravichandran, Member (Technical)**

Final Order No. 57265/2015

Per Justice Dr. Satish Chandra:

None appeared on behalf of the respondent.

2. In the present appeal, the tax effect is less than the prescribed limit as per CBEC's Circular F. No. 390/Misc./163/2010-JC dated 17.12.2015.

3. When the appeal is having the tax effect less than the prescribed limit, then appeal is not maintainable.

4. Hence, the appeal is dismissed *in limine*.

(Dictated & pronounced in open Court)

(B. Ravichandran)
Member (Technical)

(Justice Dr. Satish Chandra)
President

RM

(Dictated & pronounced in open Court)

(B. Ravichandran)
Member (Technical)

(Justice Dr. Satish Chandra)
President

RM